Modernisation of jails

4409. SHRI N.K. SINGH:

Written Answers to

DR. JANARDHAN WAGHMARE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has made any review about the condition of various jails in the country;
 - (b) if so, the State-wise details thereof;
 - (c) whether Government has any proposal to modernise the jails;
- (d) if so, the State-wise details thereof along with the total funds granted/released/utilized during each of the last three years and the current year;
- (e) whether the Union Government has received any request from various State Governments to provide more funds for modernisation of jails; and
 - (f) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) "Prisons" is a State subject under List II of the Seventh Schedule to the Constitution and therefore Prison administration is primarily the responsibility of the State Governments.

A comprehensive Scheme for Modernisation of Prisons was implemented from 2002-2007 with an outlay of Rs. 1800 crore with Centre and States sharing it in the ratio 75:25.

- (d) The scheme closed on 31-3-2009. Details of unspent balances with States as on 31-03-12 are given in Statement (*See* below).
- (e) and (f) The Thirteenth Finance Commission has also allocated Rs. 609 cr. for prisons to the following 8 states-Andhra Pradesh (Rs. 90 cr.), Arunachal (Rs. 10 cr.), Chhattisgarh (Rs. 150 cr.), Kerala (Rs. 154 cr.), Maharashtra (Rs. 60 cr.), Mizoram (Rs. 30 cr.), Orissa (Rs. 100 cr.) and Tripura (Rs. 15 cr.).

Statement

Details of unspent balance with states as on 31.3.2012

Sl.No.	Name of States	Amount (Rs. In crore)
1.	Assam	1.30
2.	Chhattisgarh	6.41
3.	Maharashtra	6.00
4.	Punjab	0.97
5.	Sikkim	1.52
6.	U.P.	0.20
Total		16.40